

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
UNSTARRED QUESTION NO. 1830
TO BE ANSWERED ON 06th MARCH, 2020

DUTY ON NON-CATEGORISED HSN CODE PRODUCTS

1830. SHRI ANAND SHARMA:

Will the Minister of **COMMERCE & INDUSTRY** be pleased to state:

- (a) whether it is a fact that Government is planning to impose high duty on the products that are non-categorized under the Harmonized System of Nomenclature (HSN) code;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the volume of imports of the non-categorized products in India in the Financial Years 2017-18, 2018-19 and 2019-20?

ANSWER

THE MINISTER OF COMMERCE AND INDUSTRY
(SHRI PIYUSH GOYAL)

- (a) & (b) Trade and Industry has been advised to exercise due diligence at the time of import and mention specific HS code at 8 digit level instead of using the 'Others' category, vide Trade Notice no. 37 dated 22nd October 2019 and Trade Notice no. 46 dated 17th January 2020 issued by DGFT. Members of Trade and Industry have also been asked to suggest appropriate HS codes at 8 digit level in case the existing HS codes are not sufficient to cover their imported goods.
- (c) Value of imports of 'others' during the Financial Years 2017-18, 2018-19 and 2019 – 20 (April to December, 2019) is given below:

(Value: in Million US\$)

Description	2017-18	2018-19	2019-20 (April-December, 2019)*
Others	114928.08	129316.48	92938.78

**Source: DGCI&S' provisional data*
